

State vs. Kamal Shree Kant
Case No.
PS Punjabi Bagh

23.07.2020

Present: Ld. APP for the State.

Ld. Counsel for the applicant alongwith applicant is present through electronic mode / phone.

An application for status report / clearance certificate to the applicant Kamal Shree Kant is moved.

Perused. Status report received as per which **no such FIR i.e. FIR No.176/13 as alleged in the application has been lodged against the applicant Kamal Shree Kant.** Copy of the status report be supplied to ld. Counsel through whatsapp.

Application disposed of accordingly.

Copy of order be also sent to the ld. Counsel through whatsapp.

(MANUVEDWAN)

MM-01(West)/THC:Delhi

23.07.2020

State Vs. Kamashree Kant
Case No.
PS Punjabi Bagh

21.07.2020

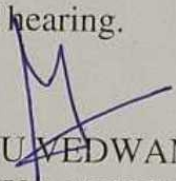
Present: Ld. APP for the State.

Ld. Counsel for the applicant is connected through electronic mode / phone.

Status report not received.

At request, be put up on 23.07.2020 at 11:30 am.

Status report be called for the next date of hearing.


(MANU VEDWAN)
MM-01(West)/THC:Delhi
21.07.2020

State Vs. Kamaashree Kant
Case No.
PS Punjabi Bagh

14-07-2020

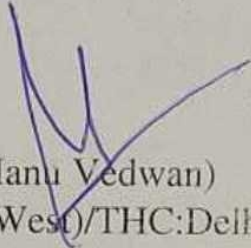
Present: Ld. APP for the State.

Applicant in person through electronic mode.

Submissions heard.

Application perused carefully.

Let the status report be called from the concerned IO / SHO
concerned for 21.07.2020 at 11:30 am.



(Manu Vedwan)

MM-01(West)/THC:Delhi

14-07-2020